

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.421

IA/2786/ND/2024, IA/2420/ND/2021 IN IB/402A/ND/2018

IN THE MATTER OF:

Avneet Goyal Prop. M/s R.B Enterprises	...	Applicant
Versus		
M/s Ganaya Commodities Pvt Ltd	...	Respondent

Under Section 9 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Hina Shaheen, Mr. Siddharth Kaushik, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **31.07.2024.**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)